The House reassembled after lunch at thirty-five minutes past two of the clock. The Vice-Chairman, Shri Syed Rahmat Ali in the Chair.

Resolution Re. Appointment of a Judicial Reforms Commission Contd.

SHRI P. N. SUKUL (Uttar Pradesh): Mr. Vice-Chairman, I rise to support the Resolution moved by my learned friend, Shri Hansraj Bhardwaj, for the appointment of a Judicial Reforms Commission. As mentioned in the Resolution, Sir, the purpose of this proposal is to ensure that our judicial and legal system becomes an effective instrument of social change and provides socio-economic justice to the under-privileged and the weaker sections of our society.

Sir, it is a fact, and it is also a pity, that despite the lapse of 37 since our Independence and despite the appointment of a law Commission we have not yet been able to evolve a legal system a judicial system, suited to our needs and we are still guided by and large by the British system of law. It was in the last century that four law Commissions were appointed and people like Macaulay and others were there to frame the laws for us and these laws were basically for ruling the colonial people meant for the colonial regime and we are still being guided by these very laws. It is, therefore very necessary that the entire laws of the country are looked into and a different system is evolved which will be suited to needs of our country.

Today, Sir, ours is a socialist Republic. The laws that we have enacted were originally those of the British and they were not meant for a socialist republic. As I said earlier, they were meant for a British colony. But, Sir, today, the judicial system has to be an instrument of social change so that the society my be developed on the desired socialistic pattern. Otherwise, the very spirit of our Constitution will be killed and that is why it is

felt necessary that a Judicial Reforms Commission should be appointed to look into this very important matter.

Sir, according to me the judiciary is not merely an interpreter of law. The judiciary has a much more important obligation to perform. judiciary in a democracy like ours is also the protector and the wtch-dog of the citizens' rights and privileges and we find today that the judicial system or the legal system, as it stands today. is entirely helpless. We cannot ensure justice for the common man and cannot do anything unless, of course our people, more than two-thirds of whom are illiterate and almost half of whom are living below the poverty line, are in a position to understand their rights and privileges. They also have no means by which they take their matters to a court of law for justice and, unless these two things are done our courts will keep quiet, will just watch the exploitation man by man in our country and, course, like passive onlookers thev would be just doing their duty as a That is why it is necesformality. sary that our legal system is suitably developed through intensive research in the field of law so that the law is in a position to cater to the needs of the people. As I was saying, present law is not in a position cater to our present suffering and toiling masses and the weaker sections of society.

Sir, it is a very happy thing, I should say, that when the Law Commission was first appointed by Parliament it was agreed to by our first Prime Minispandit Jawaharlal Nehru in pursuance of or in reply to a non-official resolution which was tabled in the Lok Sabha Today also, Sir, we are considering a non-official Resolution tabled by my learned friend, Shri Hansraj Bhardwaj II was in 1954 that a non-official resolution was tabled in the Lok Sabha, suggesting the appointment of a Law Commission and our learned and great Prime Minister, Pandit Jawaharlal

[Shri P. N. Sukul]

Nehru, agreed to that resolution pursuance of which that Law Commission was ultimately appointed.

It said that the Law Commission should be appointed with a view to realise that justice is simple, speedy, cheap, effective and substantial. Now, I would like to ask the Law Minister whether any of these things has been achieved since the setting up of the Law Commission. We have not been able to make justice speedy, we have not been able to make justice cheap, we have not been able to make justice effective and we have not been able to make justice substantial.. We have filed miserably in all these, and that is why today millions and millions of our countrymen who are not able to knock at the doors of justice on the temples of justice, are not in a position to get social justice and economic sustice; I am not talking of political But socio-economic iustice. has to be ensured for the people of a Welfare State, for the people of Socialist State. It is still not there. Therefore, since our legal system is not conducive to the establishment of a socialist pattern of society, the system has to be changed A thorough research has to be done and the matter has to be probed into very, Such a system has to deeply. evolved as may render justice simple, speedy cheap and substantial. meet all this, a Law Commission was appointed in 1954 by Parliament. But despite its very many Reports-more than 90 or 91 Reports are there-despite all these Reports we have been able to achieve any of things. In my humble opinion, the Resolution tabled by my learned friend Mr. Bhardwaj must be graciously and en a big way accepted by our Government, and a Judicial Reforms Com-·nision should be set up as early as · nossible.

Sir in this connection I would like to quote from speech given by Mr. Jusspeady cheap and substantial. tic P.N. Bhagwati who he was speaking at the 8th Annual Conference of the Andhra Pradesh Judicial Officers' Association in June 1983. cording to him, the Judiciary must devise new methods, forge new tools and innovate strategies to reach social justice to the common man. According to him, India is a secular republic and the Constitution ensures justice to all Indians. I quote:

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"It is the responsibility of the Judiciary to see whether the two great concepts of secularism and Justice go well in the present context of personal laws as offered by the different legal system obtaining in India."

In this connection, Sir, I will also like to quote President Derck C. Bok the Harvard Varsity, who was formerly Dean of the Law School. Bok Says:

"The laws that govern affluent clients and targe institutions numerous, intricate and applied by highly sophisticated practitioners. In this sector of society rules proliferate, law-suits abound and the cost of legal services grows faster than the cost of living. the bulk of the population, however, the situation is very different. Access to the courts may be often in principle. In practice, however most people find their legal rights severely compromised by the of legal services, the baffling complications of existing rules and procedures and the long frustrating delays involved in bringing proceedings to a conclusion."

I have quoted, Sir, from Mr. Justice Bhagwati and also from a foreign authority to prove that we are still lagging behind in having a proper and judicial system.

Whats the position today? What is the malady plaguing our legal and judicial system. The main malady is delay. We have not been able to give justice within a reasonable period of time. Ten lakh cases are supposed to be pending in various High Courts of the country. More than 50,000 cases are supposed to be pending only in Patna High Court. Because of so many factors, these arrears are going on increasing day by day. If a man who seeks the redressal of his grievances dies during the pendency of the case, what is the ultimate good of the verdict that we deliver? If he fails to get justice, then what is the untility and purpose of the Judges and the Minister and other connected with the judicial system? We are not there just to fulfil the formalities. We have to ensure speedy justice and cheap justice to our people. If we fail to achieve this thing, then we fail in our duty and the history is going to remember us in a very unpleasant way. This is all that I can say. In May, 1984, a woman got the gratuity of her husband after 8 long years through a court judgment. If the husband dies and the gratuity is payable to his wife or dependent who are now deprived of the regular income of the man who runs the family and if we take 8 long years to pay gratuity or pension of family pension or Provident Fund, then what we doing? I must say that I simply fail to understand the propriety of actions. In another case, our March, 1984. a sub-Judge of Delhi, Md. J.M. Malik, decided a case which had been pending for 34 years. case was pending for 34 years and then a Sub-Judge took a decision in the matter. In this way, how long the higher courts are going to take and for how long a man has to wait to get justice? That has to be seen. In Bihar a man known as Rudal Shah was detained for 14 years unnecessarily without any reason. In August, 1983 the Supreme Court ordered the Bihar Government to free him and pay him compensation for his unnecessary detention for 14 years. In another

case, the court ordered a compensation of Rs .15000 to Shri Charan Oraon for his detention Ranchi Asylum for six years. This is how the cases are delayed. That is why I want to know whether money can compensate a man for the time spent by him in jail. You can pay him Rs. 50000 or Rs. 100000 or Rs. 15000 as in this case. But can this amount be sufficient to compensate him for the long years that he has spent in prison during which he was deprived of his liberties? cannot compensate him. In March 1983. a three-Judge Bench of the Supreme Court overruled an earlier two-Judge order of the Supreme Court after a delay of more than two years. Then the execution also took another two years. This is what could provide our people with for so long. So, I say, Sir this delay must be cut short as much as possible. And we must be able to provide justice to our people in a cheap and speedy manner.

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Sir, speaking at the inauguration of the National Law School at Bangalore in February this year our Chairman. Mr. Hidayatullah said that "the system of jurisprudence in India has become outdated. Trials based the British system were drawn-out. Procedures had become too cumbersome." These are the views of our learned Chairman who had been a Chief Justice of India. At the same function, while speaking, our present Chief Justice, Mr. Chandrachud also said that reforms were necessary in the system of justice as well as in the system of legal education. According to him, Social justice is the prime sustenance of law.

Sir, now I come to the expensive side of justice. Today there are developed countries like France where justice for the very poor is almost entirely free. Even the poorest citizen can approach the courts for justice. If they belong to the lowest group, they do not have to pay at all. Of course, the higher income groups [Shri P. N. Suku]]

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something but it is have to pay almost nominal. Expenses are supposed to be according to ones income. In India also Sir, the same system should be adopted. Justice should be free or at least inexpensive for the poor because ours is a poor country. Our people cannot afford the big fees of our advocates of the Supreme Court and the High Courts. And for want of money they cannot have justice, and having money can always manage to prevail upon others. Sir, if we are really a socialist state, if we really want to establish a socialist society on a socialist pattern, if we are really intereted in stopping the exploitation of man by man, then we have to look into our judicial and legal system. And we have to make it as inexpensive and as speed, as is possible.

Now, Sir, there is one more thing. The independence of the judiciary has also to be maintained. And the judiciary has also to be a committed judiciary. These two aspects have also to be taken into consideration. Regarding the independence of judiciary, the have Commission suggested Law stringent tests for appointment of Judges to the Supreme Court. According to the Report of the Law Commission, merit alone should not count. Such Judges should be appointed as command the respect of lower Judges. And according to this Report, no one should be appointed a Judge unless he has stopped all affiliations not less than political parties for seven years and have shown his freedom from political prejudice, bias or favour. Now, Sir, this recommendation is not being implemented at all. It is a very sad state of affairs. In my own State of Uttar Pradesh, some Judges have been appointed recently, many of whom had not severed their relations with political parties for as long as seven years. I think, hardly one or two years lapsed since they severed their connections with political parties. And, I am sure the same

thing should be ...(Interruptions). I am giving my own opinion on the subject. (Interruptions).

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Mr. Mishra, you will get the chance to speak after him. Please complete, Mr. Sukul.

SHRI P. N. SUKUL: Sir, in this connection, as regards the highhandedness of the judiciary, going to quote another example. Ιn 1975, the Allahabad High Court delivered a judgement against our then Prime Minister and present Prime Minister, Shrimati Indira Gandhi, and it was a very controversial judgmet which was ultimately set aside by the Supreme Court and again, when she was re-elected in 1980 another election petition was filed against her and the same Allahabad High Court said that the cases from the Oudh area in Uttar Pradesh, 14 districts lying in the Oudh region of Uttar Pradesh. can be instituted only in the Lucknow Bench of the High Court and not in the Allahabad Bench of the High Court. But still in 1975 because of political considerations that judge of the Allahabad High Court could a judgment against the highest person, the greatest person, the tallest political figure of our country at that time.

SHRI SANKAR PRASAD MITRA (West Bengal): Mr. Vice-Chairman, Sir, this kind of an allegation he should not make.

SHRI P. N. SUKUL: What allegation? I am taking no names Mitra. I am taking no names. I am simply referring the to propriety of a judgment. I am simply referring to a judgment and its propriety, no one I am naming, and because of that Supreme Court judgment this time the same High Court has said, we are not in a position to take up this case, it must go to the Lucknow Bench of the High Court. But in 1975 the Allahabad High Court forgot its jurisdiction. That is why I say that the independence of judiciary has to be there

and a committed judiciary we deserve (Time bell rings).

Sir, in this connection, I would like to cite my own case, nobody case. In 1980 I was elected a Member of the Rajya Sabha. A man had contested against me and he lost very badly. But then he filed an election petition in the High Court saying that the Secretary of the State Legislature is not a Government servant and, therefore, not competent to be a returning officer. Just see, since 1952 we have been having Secretaries of State Legislatures only as returning officers for purposes of Rajya Sabha elections or for purposes of elections to the State Councils and then. Sir, there was a judge at that time in the Lucknow Bench of the Allahabad High Court, I will not name him, but I will only say that he was a relation of Mr. Charan Singh our Lok Dal leader, who upheld that thing and said, yes, the Secretary of the Legislature is not competent to be the returning officer, because he is not a Government servant, and ultimately that case I had to take in appeal to the Supreme Court and the Supreme Court decided that no, it is wrong, and that is why I could be here and serve here. So Sir on the basis of all these things I say that somehow we must have such a legal and judicial system where such things are not permissible or cannot be there. The judiciary should be entirely independent.

In the end, Sir, my one suggestion will be that in the National Law School Bangalore, that has been opened recently, and to which our learned and hon. Law Minister was also invited, in that school now a five year law course has been started. You see, by starting a five year law course what do we actually mean? Do we mean that all those persons including perhaps our Minister and judges and Chief Justices, who have passed only two year law course are deficient in understanding law or legal implications? Why do we

want to make it 5 years' course? Do we want to make it 5

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years' course so that our poorer sections of society, our rural folk, may not become judges and advocates? If we want that, that will be very dangerous, and it will be fraught with serious consequences. So, I would request the hon. Minister to ensure that if not, two, the law course must not be for more then 3 years so that the boys coming from poorer families also can study law and became advocates and judges.

With these words, I support the Resolution of my learned friend, Shri Bhardwaj.

श्री चतुरानन मिश्र (बिहार): उप-सभाव्यक्ष महोदय, जिस प्रस्ताव के जिर्ये माननीय सदस्य भारद्वाज जी ने एक बहुत ही महत्वपूर्ण विषय की ग्रोर सरकार का व्यान ग्राकर्षित किया है। किन्तु ग्रासन्न ग्राम चुनाव के कारण ग्राज न तो सरकार का व्यान है ग्रौर न ज्ञान है। ग्रभी तो चुनाव का वक्त है ग्रौर इस महत्वपूर्ण काम को कौन करेगा ? तो यह चलने वाला नही है। वैसे तो लग रहा है कि सदन के दोनों पक्षों में किसी को ऐतराज नहीं होगा कि कानून ग्रौर व्यवस्था में जहां तक संभव हो जल्दी सुधार किया जाए।

श्रीमन, मैंने जो श्रपना संशोधन दिया था वह यह है कि एक वर्ष के श्रंदर इस काम को समाप्त कर दिया जाए। हमारे लिहाज से टाइम फैक्टर बहुत बड़ा फैक्टर है। श्राज कंट्री श्रनगवर्नबुल होता जा रहा है। भाषण जितना कर लें, हम लोग श्राजाद श्रादमी है हक है भाषण करने का भाषण कीजिए लेकिन देश श्रनगवर्नबुल होता जा रहा है श्रीर बहुत ज्यादा टाइम श्रापको श्रीर हमको नहीं है कि इस परिः

## [श्री चतुरानः निश्र]

रिधित के हम सुधारें। मेरा खगल हैं कि कानूनी सिएटम के मामले में हम लोग अपनी ही कियेशन के प्रिजनर हैं और यह हमारा ही बनाया हुआ सिसटम है जिसको हम भुगत रहे हैं और दशाब्दियों से सारी खामियों को जानते हुए भी असहाय है कीई मौलिक सुधार लाने में।

Resolution re. appointment

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ग्रभी माननीय सदस्य सुकूल जी ने ज्वाहरलाल जी के भाषणों को उद्यत क्षिया । भाषण तो सबका ग्रन्छ। है. केंकिन यह लागु होता क्योंक नहीं है इस कर क्षी कोई कहें ? मैं उसी के बारे में प्रापका ध्यान आकर्षित कहंगा । ग्रगर हम ले . वि काइम कम हों दॅ(चीजों के बारे हमें भुधार करने की जरुरत है । लीगल सिस्टम को जिसमें जुडिशियरी भी है ग्रीर दूसरे जैल को। कोई कोर्ट जेल के बारे में कुछ नहीं कहनी उसको अधिकार नहीं है। पभी माननीय सदस्य सुकुल जी ने कई कैसों का वर्णन किया, बिहार के । उपा-ाक्ष महोदय, में आपका ध्यान दिलाऊं रि वह माही संयाल आजादी के पहले हैं। जैल भेंगया या और छुटा 38 वर्ष के बाद । इसलिए छुटा देर में कि प्रलिस ने कभी उसकी इनवेस्टीगेशन रिपोर्ट ही नहीं दी थी। उसमें कोर्ट क्या करे? टाइम पर टाइम पडता जाता था । कोर्ट के सामने न लाकर वैसे ही लारीखें ५ड़ जाती थीं । इसीलिए जो जड़ बात है वह यह है कि प्रशासन भें सुवार होना चाहिए कि इनवेर्स्टीनेशन निर्वारित समय में हो ताकि उनका फैमला जल्दी हो सके । कोर्ट भें प्रोडयूम नहीं किया जाए, वैसे ही डेट पर डेट लग जाए हो क्या होगा ? जेल के बारे में मेरा स्थाल है कि जो जेले हैं उनमें ब्याप्त भ्रष्टाचार मादि वाते बहुत से श्रवबारों में ग्रा चुकी हैं हमारी जैले सुबार के लिए नहीं बल्कि ये किमिनल मैन्युफैक्वरिंग कंपनियां हैं। जो डकैत है वह मईरर होकर निकलता है, जो पाकेट मार है वह डकैत होकर हमारी जेलों से निकलता है। श्रापमें से भी बहुत लोग जेल गए हैं, ग्रब जाने वालों की तादाद कम हो गई।....(व्यवधान) क्षम लोग तो जेल अभी जाते रहते है। हो जेलसुधार के लिए बल्कि किमिनल मैन्यु-फैक्चीरंग कंपनी है जिसका पूरा शेयर गवर्न मेंट का है, दूसरा कोई शेयर होल्डर भी नहीं है मैं एक-दो उदाहरण देना चाहंगा कि कैसी स्थिति है । ग्रभी कुछ दिन पहले की बात-है मैं जनवरी महीने में गिरिडीह जिले में गया था। वैसे ही एक जज महोदय से बात चल रही थी। वहां मैं जनवरी, 84 में गया था और डेट दी जा रही थी 85, अक्तूबर की । इतने केशज उस कोर्ट में हैं। इससे पहले की डेट खाली नहीं थी । इसलिये में डेट दी जा रही थी। वह जज भी क्या करेगा ? हम लोगों को भी अगर बैठा दिया जायेगा या भारताज जी वहा जा कर बैठ जायेंगेतो वे भी क्या करंगे। एक-एक कोर्ट में 10-12 हजार केपैज है तो जज प्रकेला सारे केसैंज का डिस्पोजल कैसे कर सकता है। यह तो **ब्रापकी किएशन है । केसैंज की अगर** ज्यादा संख्या हो गई है तो जजेन को दोर्ट में बढाइयेगा, ग्राप स्पेशल मजिस्ट्रेट बहाल की जियेगा । सिस्टम को सुधारने की जो बात आई है उसके बारे में भी में कहना चाहंगा । मुझ पर एक बार मकदमा चला या कि 144 दफा का मैंने उल्लंबन किया है । में कोर्ड में हाजिर हुआ ? मैंने कहा कि ध्रगर दफा 144 लगी हुई है तो हम को यह प्रादेश दिखला दीजिए, हुम मंजूर कर लेंगे । उन्होंने हम को बताया कि ऐसी कोई व्यवस्था नहीं है कि शुरू में ग्रापको दिखनाया जाए। हम को तब दिखनाया जायेगा जब फाइनल स्टेज पर ग्रा जायेगा । 4-5 वर्ष तक मुक्तदमा चला । श्राप जानते हैं, हम भी श्रापकी ही तरह राजनीतिज्ञ है । हम बराबर उसमें नही जाया करते थे लेकिन वह 4-5 वर्ष तक चलता रहा । श्राखिर जब जद फैंडले तक ग्राया तो हमने उनसे कहा कि इप पद्धति के चलते कोई का, हमारा ग्रौर सब का समय बर्वाद होता है । किन्तु कोर्ट ने कहा कि हमारी पद्धति ऐसी है कि वह कुछ करने से लाचार है यह कहना कि स्रदालत बराबर इंसाफ करे यह बहुत कठिन काम है हमारे लिहाज से । इतिहास में बहुत बार ऐसा हुआ है कि न्यायसिक्स ने सत्य का साथ नहीं दिया है। नहीं तो, जिसने कहा कि बरती गोल है उसको कहीं फांसी की सजा होनी चाहिये? स्करात को कही फांनी की सजा दोनी च।हिये? गांधी जी को जेल चाहिये थी? जो राज करता है जुडिशियरी पर छाया रहता है लेकिन बतलाता नही है कि हम इस पर छाये हए हैं । ग्राप भी ऐसा करते हैं, चाहे इलाहाबाद केस के बारे में हो या दूसरे कोई बाद में हो। यह चलता ही रहता है। इसलिये ग्राप की यह मांग कि इस तरह से कोई बुनियादी कान्नी परिवर्तन कीजिए जिससे समाजवाद से श्राए, मखौल है। बंडे हुए तो हैं प्ंजीवाद की गाड़ी पर श्रौर चलना चाहते समाजवाद पर । यह भ्रम ग्राप रिखये ग्रीर न दूसरों को भरमाइए ग्नाप यह सब कन्पर्जन पैदा न कीजिए। मैं एक छोटा सा मूझाव देना चाहन। हं । क्योंकि यह विषय बहुत गहन है, बहुत दिनों से यिचार हो रहा है, बहुतेरे ला कमीशन की नी रिपोर्ट ग्राई है, बहत को तो दीमक खा गई होगी ग्रौर क्छ बच गई होगो तो उसहो हमारे वधि मंत्री जी खोजेंगे कि कुछ है या

नहीं है। वरना कोई रिसर्व करेगा, डाक्टरेट करेगा तो पता लगेगा । सरकार में किस को फुरसत है कि इसको पर्हें ग्रीर उसकी करे। मेरा ख्वाल है ग्राप एक-दो काम की जिए । एक तो यह है कि मुकदमे का डिस्पोजन निर्जारित समज में हो । ग्रगर कम्युनिस्ट या मोगलिस्ट देशों की तरह नहीं कर सकते तो कम से कम ग्रारील की सीडी नी कम कर दीजिए । पहले केस सवडिविजन में होता है, फिर डिस्ट्रिक्ट में, फिर हाई कोर्ट में श्रौर फिर सुप्रीम कोर्ट में । इस बीच बार बार स्टे ग्रार्डर होता है। यह म्रपीत चार जगह ग्रानी है। म्रनेकों बार टाइम पैटीशन होता है और अनेक बार एकिनेविट संगोधित होता है । ऐसी हालत में वर्षों का टाइम नहीं लगेग। तो श्रौर क्या होगा? ग्रब यह तो है कि हमारी जिन्दगी रहते फैनला हो जाना है। जो पहले ल।इफ एक्सवेक्टेशन था ग्रगर वही रहता तो मुकदम का फैसला कभी भी जिन्दगी के रहते न होता । ग्रब लाइफ की एक्सपेक्टेंसी बढ़ गई है इसलिये जिदा रहते फंसला हो भी जाता है । मेरा ख्याल है ग्राप इन सब मामलों में स्वार कीजिए । यह जो मकदमों की <mark>प्र</mark>पील चार स्टेंज में रखा है इसको दो स्टेंज में रिखये । ऐसा कर दीजिए कि ग्रपील सिर्फ दो स्टेज पर ही हो। जो ऊंची कोटर्स हैं उनको ही बढ़ाकर सारे देश में डिस्ट्रिब्यूट कर दीजिए । उसके बंचेज ज्यादा बना दीजिए । कोई ऐसा ही रास्ता निकालिये । बहुत बड़ा देश है इतने स्टेज रखना बहुत ज्यादा लि मिट पैटीशिनिग टाइम दीजिए । बार-बार टाइम लिया जाता है, यह दूर होना चाहिये । श्रौर पैसे वाले लोग होते हैं वे ज्यादा होते हैं। सरकार का जो कई

Judicial Reforms

## [श्री चतुरानन मिश्र]

सी करोड़ रुपया टैक्स के रूप में वसूल होना चाहिए वह रूपया मुकदमों में फंसा पड़ा हुआ रह जाता है। सरकार उस पैसे को वसूल नहीं कर पाती है। लेकिन जो गरीब लीग हैं वे कोर्ट में नहीं जा सकते है । वे लम्बे समय तक मुकदमा नही कर सकते हैं । यही कारण है कि लेटिगेन्टस वही लोग हैं जो पैसे वाले है । इसलिए मेरा कहना यह है कि इस संबंध में सुधार किया जाना चाहिए।

जहां तक श्रम कानूनों का संबंध है, इसके भी बहुत ज्यादा मुकदमे हो गये हैं। कानून में ऐसा सुधार किया जाना चाहिए कि परसनल मैंटर में ग्रौर इंडिविज्ञाल केस में लेबर कमिश्नर जो फैसला दे दे वह बाइंडिंग हो जाय । उसकी अपील न हो । अभी स्थिति यह है कि कानूनी न्यवस्था पूंजीपतियों की सुविधा के लिए ज्यादा दिखाई पड़ती है । इसके साथ साथ हमार*ा* यह भी ख्याल है कि जो हमारे देश में इरिजन हैं, ग्रादिवासी हैं या समाज के जो बहुत ही उपेक्षित लोग हैं या जो पावर्टी लाइन के नीचे हैं, उनके लिए बड़े पैमाने पर कानूनी सहायता का प्रावधान किया जाना चाहिए । कानूनी सहायता का विज्ञापन तो बहुत ज्यादा किया जाता है, लेकिन वास्तविक काम बहुत कम होता है । इस तरह की व्यवस्था से काम चलने वाला नहीं है। इसको बहुत बड़े पैमाने पर संगठित करना होगा तभी यह काम धागे बढ़ सकता है।

दूसरा अनुरोध मैं यह करना चाहता हूं कि हमारे देश में केसेज की संख्या इसलिए ज्यादा हो रही है कि ग्र9ना देश एक सोशियो-इकनोमिक ट्रासफोरमेशन की स्टेज से गुजर रहा है । इसका

Commission मतलब क्या है ? इसका मतलब यह है कि समाज में बहुत से संघर्ष चल रहे हैं। गरीब लोग चाहते हैं कि जमीन का बंटवारा हो, उनको खेती करने के लिए जमीन मिले । हम जमीन के मामलों को भी फौजदारी में रख देते है । बहुत से ऐसे केसेज होते हैं जिनमें ग्रादिवासी लोग जमीन प्राप्त करने के लिए संघर्ष किये होते हैं, जंगल के ग्रधिकार को प्राप्त करने के लिए संघर्ष किये होते हैं। ग्राप उनको भी क्रिमिनल केसेज में रख लेते हैं । हम लोग भी जब सत्याग्रह करते हैं तो उसको भी क्रिमिनल में करार दे दिया जाता है । मैं समझता हुं कि राजनीतिज्ञों का सेक्शन कोई प्रोसीजर में तो है नहीं । ग्रगर इसका बाईफरकेशन नहीं होता है को केसेज की संख्या बहुत ज्यादा हो जाएगी । इसलिए हमारा ख्याल है कि कुछ ऐसी व्यवस्था कीजिये कि दोंनों को ग्रलग ग्रलग किया जा सके। सबसे बड़ी बात यह है कि जब हम देश की कानून व्यवस्था में सुझार लाने की बात करते हैं तो इसके लिए सबसे ज्यादा कसूरवार लोग राजनीतिज्ञ ही हैं । इसमें शासक दल के लो**ग बड़े** कसुरवार हैं, श्रीर विरोधी पक्ष छ)टी पार्टी के लोग हैं, इसलिए छोटे कसूरवार हैं । ग्राज हमारे देश में स्थिति यह है कि किमिनल्स, बदमाशों को सबसे ज्यादा मदद राजनीतिज्ञों की तरफ से दी जा रही है। सरकार इसकी रोक सके, कानून इसको रोक सके, इसकी सदबुद्धि हमको मिले । सदबुद्धि मार्किट में तो मिलती नहीं है, यह तो हम लोगों को स्वयं करना पड़ेगा । इसके लिए जरूरत इस बात की है कि एक कोड निर्धारित किया जाय कि अगर किसी माफिया गेंग पर या समग्लर पर या इसी तरह के किसी क्रिमिनल पर मुकदमा होता है तो राजनैतिक पार्टियों

की तरफ से उसको संरक्षण नहीं मिले. राजनीतिज्ञों का संरक्षण नहीं मिलेगा। यही बदमाश लेग समाज की बिगाड़ते हैं । ये लोग समझते हैं कि ग्रगर हमारी मदद से कोई एम. एत्र. ए. था एम. पी. बन सकता है तो क्यों न हम स्वयं चुन।वों में खड़े हो जांय । पार्टियां उनको टिकट दे देती हैं ग्रीर फिर वे लोग यहां भी ग्रा जाते हैं ग्रौर वहां भी ग्रा जाते हैं । इसके बाद परे वातावरण को ही दूषित कर देते हैं। इसलिए कानुनी व्यवस्था में सुधार होने का काम काफी कठिन हो गया है। मैं यह कहना चाहूंगा कि बहत बड़े-बड़े सुधार होने संभव नहीं हैं । ग्रगर हो सकते हों तो मैं उनको पसन्द कहंगा। मैं चाहता हूं कि प्रणासनिक सधार जितने किये जा सकते हैं उतने किये जाने चाहिए । टाइमली चार्ज शीट दाखिल की जाय । इंवेक्टिगेशन लिमिटेड ट।इम के अन्दर किया जाय । जो पृलिस अधिकारी हैं या कोर्ट के अधिकारी हैं वे निर्धारित समय में इंबेस्टिगेशन पूरा नहीं करें तो उनको दोषी माना जाय और उनकी प्रमोशन को रोक दिया जाय । जब हमारे देश में इस प्रकार की स्थिति रहेगी कि एक ग्रादमी जो ग्राजादी के पहले ऐरेस्ट हुआ था वह अभी भी जेल में बन्द रहे तो यह हमारे लिए बहुत ही लज्जाजनक स्थिति है। इस स्थिति में हमें शीघ्र सुधार लाता चाहिए। सारांश यह है कि स्रभी हमारा जुडिशियल सिस्टम ग्रौर जुडिसियरी कोलेप्स की रियति में श्रा गई है । जेल सिस्टम कोलेस्प कर गया है, कन्द्रो ग्रन-गवर्ने बल हो गया है ग्रौर इनकी मुख्य रिस्नांस-बिलिटी शासक दल पर है। इसलिये जो कानून में परिवर्तन करना है, उसको की जिये ग्रौर जो एकजीक्यटिव ढंग से क्रिया जा सकता है, उसकी अविलम्ब कीजिये ग्रौर इसमें सुधार कीजिये ।

धन्यवाद ।

SHRI KAMALENDU BHATTACH-ARJEE (Assam): Mr. Vice-Chairman, Ţ rise to lend sup-Resolution moved port to . the Hansraj Shri Bhardwaj by with full-throated case. It is very correct that the present legal system of India is not an effective instrument of social change. As it is not a very eftective instrument of social change, naturally it cannot provide socio-economic justice to the weaker sections of people, to the under-privileged people who form the majority in India

Sir, we all know that the old order changes yielding place to new. Change is the only unchanging thing in this constantly changing universe. It is not a very happy thing that although we attained Independence in 1947, till today we are guided by Anglo-Saxon jurisprudence. We all know that India is a socialist country and goal of socialism has also been embedded in our Constitution. Can you achieve this socialistic goal through the present legal system? This is my question. am sure none can give an affirmative answer. It is a very common complaint among the poor sections of the people of India, the down-trodden masses, the toiling masses, the people who cannot pay for costly litigation that they are very sacred of going to First, they are ignorant. the court Then they have no money. They are very poor. The court of law for them is a sort of jigsaw puzzle. Whenever they go to a court to fight out a case for the redressal of their grievances, they always have the psychological fear. What is that fear? What is the use of going to the court? If 1 go to the court to fight out a case, it will take three years, five years, ten years or may be 20 years, who knows? So this inordinate delay in the dispensation of justice is a great hurdle for the poor people who cannot fight out costly cases. And even when they go to the court, the poorer sections of people have to pay exorbitant fees to the lawyers. In the process they lose all their propertly lock, stock and

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barrel and whatever they already have. There is a very interesting story. Two poor people were nighting out a case in the court over land. They had been paying fees to the lawyers for a So what happened, durlong time. ing interrogation the judge asked one of the parties: "I can not understand to whom the land really belongs". Then one of the lawers stood up and said: Sir formerly the land belonged to two of them; but now the land belongs to two of us" because in the process of fighting the case they had already lost all their property. That is a very important thing. Dispensation of justice has got to be cheap if we really mean to achieve our socialistic goal, if we really mean to make India a socialistic country to all intents and purposes. And if dispensation of justice is not cheap, it is a very serious hindrance to the attainment of our objective. This has got to borne in mind if we really want to make India a socialistic contry that justice must be effective. We all know that justice delayed is justice If a man gets justice after denied. twenty years, what is the use of this justice? It has got no value for him.

Now, as far back as 1928, Pandit Motilal Nehru laid great emphasis on judicial reforms, and in the 50 also, the chip of the old block, Pandit Jawaharlal Nehru, harped on the same string. Now when people go to the court-as I have mentioned alreadyday after day they have to wait, and Because some of the people do not know the actual procedures. Some people are afraid of going to the court and poor people have got a sort of sentiment that these courts meant for the rich people, for affluent section of society, for people rest and fortune and it is meant for the poor. If we introduce this sort of judicial reforms by appointing a Commission by which this sort of misgivings and apprehensions are utterly removed from the minds of the poor people of India, the earlier it is cone the better it is for our country.

Now when we speak in terms of separation of powers of the Executive, the Legislature and the Judiciary, all the pundits and all the scholars take part in sort of discussions and debates and all of them lay great emphasis on the separation of the Judiclasy from the other two. There is a great reason behind it. It is very important to know that the Judiciary must be kept separate from the Executive and the Legislature. But the Judiciary must be free not in words but in reality. The Judiciary has got to be free.

Now our beloved Prime Minister has introduced the 20-Point programme. There are many schemes under this programme, and I have found that under this 20-point programme lands have been distributed free to the landless people. But what happened the moment the Janata regime came? All the landlords came, swooped on them and took away the lands and those poor people did not get any justice anywhere. So, if justice remains just on paper, if justice is not carried into the field, to the poor people of our country, what is the value of I don't find any meanthis justice? ing in it. So, justice has got to be mage effective, substantial and cheap and its dispensation must be very fast.

Now I have gathered this knowledge that the National Law School of Bangalore has recommended that law course should be for five years. I don't understand the reason behind it. Five years is a very long time and most of the poor parents cannot afford to defray the educational expenses of their sons and daughters who have to pursue their studies for five long years. Most of the people in our country are poor and they cannot afford to defray educational expenses for five long years. Formerly the law course was for two or three years. I gather that our present Law Minister also is a product of the two-year low

Nobody can deny his wisdom, nobody can question his dom, nobody can question his learn-If a product of a two or threeyear law course could be so good as to carry on his career in all illustrious manner-wherever they have they have done illustrious service to nation-and if they are enough, why a five-year course now? This is a thing which we should give thought to and we should make it a three-year course as it was previously. I have learnt that Board are persons who are on the rich persons. I don't know whether my knowledge is perfect or not, but the persons who have made this recommendation or this suggestion-it seems to all intents and purposes-do not think about the children of poor people.

With these words, Sir, I support this Resolution moved by Shri Hansraj Bhardwaj.

SHRI P. BABUL REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I thank you for the opportunity you have given me. Sir, this Resolution I support partly.

# [The Vice-Chairman (Shri Santosh Kumar Sahu) in the Chair.]

And when I say 'partly', it is so far as the need of judicial reform in the legal system is concerned. Certainly, without doubt, in my humble opinion, everybody should support it. But what is the reform that should be brought about?

The next few lines of the Resolution say: "....to become an effective instrument of social change, and also to provide socio-economic tice to the under-privileged and the sections...." Sir, I do weaker understand how Judiciary can become an effective instrument of social It is the purpose of Parliament to make laws aimed at bringing about social changes. There is a misconception of the function of the ? 1021 RS-9.

Judiciary. Are we asking the Judiciary to make laws for this country? In a democracy, no doubt, the necessity for an independent Judiciary can never be exaggerated. What is function of the Judiciary? They have to interpret the law. In interpreting the law, they will certainly have the object of the legislation in view. If two views are possible, certainly it is their duty to advance that interpretation which is consistent with object of the legislation. But if language is clear and it is capable of only one interpretation, the Judiciary is helpless. Are we asking for committed Judiciary that was in the 1970-71? I just remind hon. Members of this House that there was a talk of a committed Judiciary in the years 1970 and 1971. That was there in the air. There cannot be a committed Judiciary as such. ciary is committed only to the Constitution of the land. They should interpret any law according to the language employed in it with reference to the object of the enactment and also to the provisions of with reference the Constitution. Does it mean that if a particular law; runs in the teeth of Fundamental Rights or any other constitutional previsions, the Judiciary are to put their seal on that? Is it for this purpose that the Judiciary exists in the country? If that is so, we can as well entrust the administration of law at the Centre and the States to the law departments. The Judiciary is meant to help uphold the rights of the citizens, against the State, if necessary. If the State encroaching ∩n their rights, they should go to the court. In a ∍temocracy it is the court that should come to the aid of the citizen who complain that his rights are being taken away by the Executive, or even by Parliament. And so long as Constitution is there, the commitment can only be to the Constitution.

Sir, reforms are necessary no doubt. Much of the criticism of the Judiciary is based upon the manner in which the Judiciary is functioning today. I do not say that courts alone

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for that because should be blamed we have been seeing that there were a number of vacancies in the posts of High Court Judges in this country, ranging from 95 to 100, earlier. Thanks to our present Law Minister. vacancies have been reduced from 100 to 45 now, or 49. He taking good steps to fill up those vacancies. But that is not sufficient. Even if you fill up all the 45 vacancies, it will only the fringe of touch the The problem is that problem. the spate of work, writ petitions particularly, in various High Courts is increasing by leaps and bounds. Andhra Pradesh High Court, where I am still practising—when I am here, I am there in the High Courtthe position was that two years back the number of writ petitions filed was 9,000 last year it was 12,000, and this year even by June 30 it exceeded 10,000. In another six months, you can easily expect another 10,000. So this year the number is expected to touch 20,000. The number of Judges of the Andhra Pradesh High Court-I am giving an illustration because I am quite familiar with the facts obtaining there-are 21. This was fixed about ten years back. So, how can those 21 Judges, even if they work very hard, dispose of all those cases? They are bound to pile up. So, number of Judges should be increased both in the High Court, and in the Supreme Court. In the Supreme Court also what is the position today Sir? The cases which were filed, the special leave petitions which Were filed, the special leave petitions which were filed, in the year 1978, have not come up for hearing. In many cases their fate is not known-I am speaking of appeals—whether they should be numbered as appeals not. The special leave petitions pending from the year 1978, awaiting that light of that day in the Court. That is the awful position. How can these 21 Judges of the Supreme Court dispose of all those cases? The last vacancy, our Law Minister was good

enough to fill up very quickly. There is no vacancy now. But the arrears are going up. How to solve the problem? You have to create vacancies by law. Parliament can make law increasing the number of Judges of the Supreme Court.

Even then, how many? There is no question of approaching the problem in a niggardly way. If the arrears in the Supreme Court require 42 Judges, should have 42 Judges. Why not? In a big country like ours, which is about 8,000 km. from north to south and about 2,500 km. from east to west what is the harm in having the biggest judiciary. We have to meet their problem boldly.

Sir, what is the position today in the Supreme Court? I am told from very reliable rources that one Judge has reserved judgements in 57 cases which are three years old, two years old and more than a year old, that is, one to three years old, which have not been delivered. One Judge, I am speaking of. I do not know about other Judges. Sir, this is the state of affairs.

I also reliably understand, Sir, and you may recall that in the West Bengal High Court a writ was filed seeking to stay the election of the State Assembly. The learned Judge has given stay. An appeal was filed the Supreme Court. The Supreme Court, no doubt, delivered its decree, but the judgement has not been delivered even till today. The decree was delivered more than two years back. But the learned Judge whose judgement the Supreme Court set aside, had the fortune of entering the Supreme Court and becoming an old Judge of the Supreme Court. This is things ane moving the High Courts also. Of course, the standards of the Supreme Court. the High Courts are also following. I am very sorry to say that reæntly in a High Court also in one criminal judgement case the was reserved. Life imprisonment is pending for five persons for ten months. It is never

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heard of. Liberty of the citizen is given the pride of place in the administration of justice. If there is a habeas corpus petition it is posted even above part-heard cases because we look at liberty as a cherished right in a democracy, and it cannot be sacrificed. So, even above part-heard cases it is listed. A ten-month old iudgement has been reserved in a case where five people are undergoing life imprisonment. At least two or three of them will be acquitted final-

In selection of Judges also we are committing mistakes. I can tell you very frankly. If a particular gentleman becomes Chief Minister, it is certain that another particular person would become a Judge.

AN HON. MEMBER: In your State?

SHRI P. BABUL REDDY: No no. In your State also.

HANSRAJ BHARDWAJ SHRI (Madhya Pradesh): I agree with you.

SHRI P. BABUL REDDY: Everywhere. Do not feel shy to say that. I am not speaking in a partisan manner or as a partyman. I am speaking very objectively as a person who is interested in the welfare of this country and its judiciary.

Sir, the executive also must come to aid. Supposing in the administration of law a defect is found, immediately they should try to remove it. I will give a glaring example. The Chief Justice of India said in Bangalore, "What an awful state of affairs? If a law is really standing in the way, cactainly we should amend the law, the Evidence Act, whatever Act is." 'X' murders 'Y', and 'X' is also the heir of 'Y'. In law a murderer cannot be a heir to the person whom he The criminal court says murdered. 'X' murdered 'Y'. The High Court The Supreme Court confirmed it. Then 'X' came also confirmed it. back and filed a suit after serving life imprisonment for the property of

The District and Session Judge said that on civil side there is a Supreme Court judgment that you have murdered 'Y' and not entitled to pro-According to the law. High Court confirmed it on the basis of Supreme Court judgment. Supreme Court said that criminal court Judgment is only relevant but not conclusive so defendant once again prove in the civil court that 'X' murdered 'Y'. Then will be disinherited. Sir with all the said paraphernalia the prosecution in many cases they were not able to The poor defendant could not prove 'X' murdered 'Y' . Is it possible? It is impossible I can tell Sir, the Supreme Court which has developed various theories of prospective over-ruling etc., could have developed a principle, because I can understand the difficulty of the High Court. But Supreme Court has no difficulty at all. They can develop a theory if there is ingenuity to meet a situation. Now, Sir, the judiciary has failed to do their job and we have to do our job immediately. This has happened more than two years back. We must amend the Evidence Act and in these matters we should see that the judgment of the criminal court is conclusive. Therefore, we need reforms immediately.

Sir, there should be benches the High Court and Supreme Court. I will tell you one instance a man comes from Assam and another from Trivandrum and files a special leave petition in the Supreme Court. Three or Five Judges of the Supreme Court sit and say notice on special leave petition returnable in ten days. man cannot go to Assam and come back to Delhi because ten days time is not at all sufficient for coming and going. Similarly, a person from Trivandrum also faces these difficulties. He cannot stay in Delhi because it is so prohibitive and costly. The Supreme Court Judges simply say notice ten days. is returnable after The person who files special leave petition has to pay the senior fee and junior [Shri P. Babul Reddy]

because tax fee which he has fee already paid was dissolved on the day when the notice was issued. The Advocate thinks that he has done his job and digested the fee. The Supreme Court is casual. After issuing notice they would give an opportunity to respondent. He will also or Assam. from Trivandrum hearing both sides the Supreme Court says special leave has not been granted. This is how things are going on because of one bench in Deihi. Somepeople say there should be one bench at Bangalore or at Hyderabad. I feel, Sir, in a country like ours at least in four places the Supreme Court must function. It should be nearer to the people. What is wrong in that? By establishing four benches at four places the Advocates in the Supreme Court including the Mover of the Resolution, Shri Hansraj Bhardwaj may suffer. Does not matter. will sacrifice. He has got that spirit What I feel is that the lusture of the court is not lost. If they think that the lusture of the court is there only if they sit at one place and very close executive to be instructed, I am afraid it is absolutely to the then, wrong. The lusture of the court depends upon how Judges behave. The lusture of the court depends upon the manner in which they function. Sir, there shold be a bench in South, be it in Madras or Bangalore or Hyderabad. Does not matter. Because I don't go to practice. I don't any selfish motive. There should be a bench somewhere in Calcutta also. Then only the people of these States can have access to the bench of the Supreme Court for speedy disposal of their cases. It can also be said in a very important constitutional matter you can trust those Judges sitting in the bench and finally they can refer it to Delhi where they reign supreme power. After all, you can trust our judges of the Supreme Court. will refer a matter which involves an important constitutional question. That is one thing. The next thing is-

question of. is there na any delicacy here-however big the courts may be, have not behaved properly in delivering quickly. Parliament can make a law-they have the authority to make a law-that iust like in rules of mofussil courts and district courts that a decision should be given within two weeks or three weeks, a judgment should be delivered by the Supreme Court within one month. They have no business to keep a judgment reserved for three years or two years or one year, keeping all people guessing. Sir, I will give you another instance-article 371D creating tribunals in Andhra Pradesh. The question of validity of this Article is in the Supreme Court. There the question is, if they render a judgment against the Government-the Government is a party here and the tribunal is exercising the jurisdiction of High Court under article 226the Government can annul the order within 90 days. This is against the very basic concept of independence of judiciary and this is being questioned. This has been there for two or three The superannuation case years. еf Andhra Pradesh has been there for more than one year and three months. In Andhra Pradesh, they have reduced the age of superannuation from 58 to 55. The judgment is not dela vered as yet. A number of cases ar pending in the Andhra Pradesh High Court awaiting the Supreme Court judgement. Heaven knows when the Supreme Court would deliver the judgment and when the Andhra Pradesh High Court would follow. There must be a time-limit fixed say, one month, by Parliament should make a law fixing time-limit of one month for the delivery of judgements. And there should also be a maximum timelimit for hearing. Now the judiciary makes a mockery of it; they one case for nine months, for six months or for three months. Everything worth saying can be said in one hour or two hours, and if it is a very complicated case, in three hours. Anything more than three hours, I

can say with my experience as a senior advocate in the High Court, is a waste of time. If anybody feels that he has something very precious to say beyond three hours let him file written arguments....

AN HON. MEMBER: Or write a book.

SHRI P. BABUL REDDY: ... or write a book. We will read it at leisure. So he can file written arguments over and above three hours' or two hours' time and ask the judges to go through them. These are the things that should be done.

SHRI JAGDAMBI PRASAD YADAV (Bihar): Even now after argumests, they file written statements.

SHRI P. BABUL REDDY: So as High Courts are concerned, there are many High Courts which have three or four Benches. For example, Madhya Pradesh and Maharashtra, there are three or four Ben-But some States have no High Courts. For example, five States have High Court, the Assam High Court and establishment of a Bench is overruled on the plea that there is Sir. there is not sufficient work. no sufficient work in Sikkim but we have a high Court there. I know what is the work of the Sikkim High Court and what the Sikkim judges are doing They do not have ten minutthere. work a day on an everage. But es' in Assam there is one High Court for es' work a day on an average. States like Arunachal Fradesh Mani-Mizoram, etc. pur, Tripura, they do not have High Courts Some States are asking for Benches, but there are States which are asking for a High Court and even that we are not giving. So these things have to be looked into.

Lastly, I will touch upon the court fee aspect. This court fee is really a very savage thing. In some States— I am sure the Law Minister must have examined it—there is a uniform rate of 11 per cent fee. Now, of the Supreme Court has revcourse, ersed the decision and said that fee is also like tax. There is no limit only the sky is the limit and you can invoke only article 14 for arbitrary imposition. All these years we were told that there was an essential distinction between fee and tax and that fee was for services rendered. now they say they are obliterating that distinction. Let them do it. At least now legislature must the come forward and say that there should be some uniform court fee and some uniform method should be adopted. Otherwise this flat rate of 11 per cent is atrocious. It is borddering on savagery. So, my mission is that this court fee matter also has to be looked into.

Lastly about appointment of judges. In our country if a particular man becomes Chief Minister, another particular advocate, who was not likely to become a judge ever, is now certain to become a judge. To avoid this and to make judiciary highly independent for a proper functioning of democracy, this power must be taken away from the executive. I am not casting any aspersions, on x, y or z. Right through without exception, from the year 1950 till the year 1984 there has been abuse of this power. I do not want to name and I should not name anybody while speaking in Parliament. But such things happened. I do not mean to say that such things will not happen if the power is transferred to the judi-At least the pulls cial hands. not be so much. pressures wili I would suggest that the appointment of High Court judges and Supreme Court judges should not be left to the executive. the executive should not have any say in that matter, but it should be vested in a committee of five judges with the Chief Justice as Chairman with a senior judge of the Supreme Court and three Chief Justices of the High Courts including the Chief Justice of the concerned High Court as Members. Of course, the final [Shri P. Babul Reddy]

order can be issued in the name of the President; I don't mind. But the recommendation of the committee so constituted shall be final. This would make the functioning of the judiciary truly independent and very satisfactory which is very necessary for effective functioning of democracy. Thank you.

श्री राम भगत पासवान: 'उपसमाध्यक्ष महोदय, मैं हंसराज जी को बहुत धन्यवाद देगा ह । वे उस समय के अनुसार बहुत ही मानवीय बिल वर्तमान न्याय ग्रौर विधि प्रणाली में सुधार लाने के लिए लाए है। यह बिलदी तो ग्राज के बाद ही लाना चाहिए था । न्याय प्रणाली में स्नामुल परिवर्तन नहीं हुन्ना है, जिस से बहुत ही मानीश है। कहने को तो बड़ा सुहाना पड़ता है कि कानून सब के लिए है, लेकिन कानन बड़े लोगों द्वारा खरीदा जाता है। एक निर्दोष व्यक्ति को फासी के तख्ते पर लटका दिया जाता है ग्रौर दोपी कभी हाथ नहीं लगता है, इस प्रकार की न्याय पद्धति है। यह पद्धति अंग्रेजों के जमाने से चली ग्रा रही है। यह जो जुडीशियल सिस्टम है इस से ग्रौर वीकर सेक्शन ही नहीं , भारत को 80 प्रतिशत जनता फ्रस्टेटेड है वयोंकि उसे लोग्रर कोर्ट, हाई कोर्ट ग्रौर स्प्रीम कोर्ट में बहुत परेशानियां ५ठानी पड़ती है। मैंने म्राध्ययन किया है गांवों के करीब 90 परसेन्ट व्यक्ति लोग्नर कोर्टस में किसी न किसी रूप में इनवाल्व्ड है। न्याया-दे देता है, धीश 5-10 रोज की डेट डेट पर सूनता नहीं, कार्यवाही करता नही, फिर दूसरी डेंट दे देता है। कई तरह की फीस लगती है- एक मुंशी की फीस, एक वकील की फीस, एक पेशकार की फीस फिर इनडायेरेक्ट फीस....

श्री जगदम्बी प्रसाद यादव: बीच में दो-तीग फीस छूट गई। श्री नाम भगत पासवान : जो छूट गई वह श्राप कह दोजिएगा । किसी स्त्री का पति मारा जाता है, कोई हरिजन सताया जाता है— जतता पार्टी के राज में हरिजनों के बहुत से गांव जला दिये गये, पिपरिया, धर्मपुरा ... (यावधान) माननीय विधि मंत्री जानने हैं, गरीबों के हमर्व्द हैं। जिसका पति मारा गया, जिसका पुत्र मारा गया, वह स्त्री कहां से फीम दे सकेगी कैमें उसको न्याय मिल सकता है। विधि मंत्री मानवता के बहुत बड़े पुजारी हैं. वह वर्तमान कानून में श्रीवलम्ब सुधार लाएं ताकि गरीबों को न्याय मिल सके । तो लोग्रर कोर्ट की यह स्थित है।

हाई कोर्ट ग्रीर सुप्रीम कोर्ट की हालत देख कर तो कबीर की वह पंक्ति याट ग्रा रही है कि :

> 'बड़े हुए तो क्या हुए जैसे ताड़ खजूर पंथो को छाया नहीं, फल लागे स्रति दूर्।'

जिस वृज से चलने वालों को छाया न मिले ग्रौर नफल ही मिलें तो उस की जरुरत ही क्या है। यह हाई कोर्ट भ्रीर मुप्रीम कोर्ट गरीबों के लिये नहीं है। क्या कोई गरीब आदमी इन हाई कोर्टन ग्रौर सुप्रीम कोर्ट में न्याय पाने के लिये जा सकता है। यह तो पूंजीप तियों के लिये है, लैंड लार्डस के लिये हैं, स्मगलर्स के लिये हैं, प्राफिटियर्स के लिये है, ब्लैक मार्केटियर्स के लिये है। यह गरीब्रों के लिये नही है। मैं इंस्टेसेज देना चाहता हूं। यह हमारा देश समाजवादी देश है डैमोकेटिक ग्रौर वेलफेयर स्टेट है । य**ह** वचनवद्ध है गरीबों को न्याय दिलान के लिये श्रीर सरकार बहुत काम कर रही है गरीवों के लिये। श्रव गरीबों को गरीबी की रेखा से ऊपर लाने के लिये श्रीमती इन्दिरा गांधी के नेतृत्व में काफी बड़ा काम शुरु किया गया है ग्रीर यहां के गरीबों को उन में बडी ग्रास्था विश्वास है। वह भी समज्ञती हैं

परेणान 🐺 है, जिन िक गरीव के प्रति ग्रन्थ।य हो रहा है। लेकिन उस को सधारने की शक्ति श्रीमती इन्दिरा गोधी में ही है। तो ग्राप उन को न्याय दिलाने के लिये वचनबद्ध हैं ग्रापन गरीबों की परचा दिया लैंड के लिये । उस को जोत दी स्राबाद होने के लियं। ग्राप ने उस को बटाईदारी का परचा दिया. घर के लिये परचा दिया ग्रीर हाई कोर्ट ने उन मब को रिजेक्ट कर दिया । बहत से गांवों के नाम मैं बता सकना हं - मधबन जगतपुर, जागियार कहां नहीं हैं कि जहां के लिये परचें को हाई कोर्ट ने रदट कर दिया है श्रौर उस के बाद जब वे गरीब जमीन जीतने के लियं गये तो उन को नक्सलाइट करार दे दियागया। मैं तो कह सकता हं कि यह जुडिशियरी ही है नक्सलाइट्स की पैदा करने वालीं। ग्राज जिङ्कियरी का जो सिस्टम है उस को धरातल पता नहीं है, उस को कोई नालेज नहीं है । वह गांव में जाकर नहीं देखती कि उन का वेलफेयर किस तरह से हो रहा है स्रीर किस तरह से समाज को ग्रागे बढ़ाने की व्यवस्था की जा रही है। वह कुछ देखते नहीं श्रौर एक जगह बैठे बैठे जो बडे-बडे वकील ने बता उस के ग्राधार पर फैसला कर देते हैं ग्रौर उसमें गरीब पीसा जाता है। उस को फायदे की जगह शति होती है। वही **ग्राज पीसा जा रहा है । तो विधि मं**बी महोदय, मैं कहना चाहता हूं कि इस से मनुष्य को मर्यादा पर, उस के धन स्रोर धर्म पर कुठाराघात हो रहा है । इस लिए जुडिशियरी में स्नामुल परिवर्तन कीजिए।

of a

इस के गठन पर भी हम लोगों को विश्वास नहीं है। ग्रभी तक जुडिशियरी

में नीचे से ऊपर तक हरिजनों की बहुत कमी है। इसमें रिजर्वेशन तो लाग होता ही नहीं । बैसे हरिजन बकील बहत काफी हैं लेकिन कोई न कोई लगाकर उन को नही लिया जाता उन को लिया जाना चाहिए । पार्टी के राज में नेशनल ला स्कल, बंगलीर की स्थापना की गर्या थी। जेठमलानी साहब और कोई एक जस्टिस थे उन सब ने मिल कर ला के कोर्म को 5 साल काकर दिया। ग्रब गरीब के वहत कम ही ला कोर्स में एडमीशन लेते है। यह जब से 5 साल का कोर्स हो गया है तब से वे सोचते हैं कि तो पढ नहीं सकेंगे इस लिए व्यवस्था को ग्राप इपा कर रह की जिए। यह कोर्स दो वर्ष के लिए ही रहना चाहिए । पहले यही था। ग्राप भी ला के ज्ञाता है ग्रौर दो वर्षका कोर्स पढ़ कर डा० राजेन्द्र प्रसाद श्रीर दूसरे देश के बड़े-बड़े वकील हुए हैं। तो यह एक बड़ा भारी षड़यंत्र है स्रोर इस लिए इस पांच वर्ष के कोर्स को दो वर्ष का कर दिया जाना चाहिए।

वर्तमान जो न्यायपालिका है उस में इतनी डिले होती है कि बहुत से लोग फर्स्ट्रेट हो कर मुकदमा छोड़ देते हैं। 5, 10, 15 या बीस वर्ष तक कई वार मुजरिम का पता नहीं लगता और कैम चलता रहता है। बहुत से लोग जेल में ही सड़ते रहते हैं। तो ग्राप टाइम फिक्स कीजिए कि इतने समय में मुकदमें का फैमला हो जाना चाहिए। ग्रभी हर डिस्ट्रिक्ट लेवल पर और पंचायत लेबल पर केसों का निपटारा होना चाहिए। डिस्ट्रिक्ट लेवल पर जो जज हैं, न्याय दंडाधिकारी है, उनको पंचायतों में जाकर फैमला करने केलिए कहिए। ट्रेविंका

[श्री जगदम्बी प्रसाद यादव]

बहाल कीजिए जो पंचायतों में जाकर फैसला करें ग्रोर वह फैसला ग्रंतिम समझा जाए। इससे गरीबों की परेशानी कम होगी।

उपसभाष्यक्ष महोदय, इसके साथ ही साथ में यह भी कहना चाहता हूं कि गरोबों को न्याय नहीं मिलता है क्योंकि वह बहुत खर्चीला हो गया है । जो लेगल एड ग्राप गरीबों को देते हैं उसमें 100 रुपया देते हैं । कोन वकील ऐसा है जो 5 वर्ष, 10 वर्ष या 1 वर्ष तक सो रुपए लेकर कैस लड़ा रहेगा? तो यह बिलकुल फार्स जैसा मालूम हो रहा है । तो जितना भी खर्ची है, डाइरेक्ट या इनडाइरेक्ट जितना भी लगता है उसको दोजिए ताकि वह न्याय पा सके ।

इसके साथ हो साथ मेरा सुझाव यह भी है कि जजों को लोधर कोई से लेकर सुर्वीम कोट तक ट्रांसफर होना चाहिए. इंटर-उटेट ट्रांसफर होना चाहिए ताकि न्याय में किसी प्रकार का पक्षपाद न हो। इसके साथ हो मैं कहना चाहता हं कि जहां ऐत्ताडेंट्स हा जाते है, हरिजनी पर ग्रत्याचार हो जाते हैं, उनकी जलाया जाता है. उनके लिए स्पैशल कोर्ट बनाइये। अब तो हमारी सरकार ने उनको बहुत संरक्षण दिया है, पहले की श्रपेक्षा बहुत कम श्रद्धाचार होते हैं, फिर भी कहीं कहीं हरिजनों पर ऋत्याचार होते हैं तो उनको त्याय मिलने में दिवकत होती है। सरकार को वहां स्पेशन कोर्ट ंगरीकों को न्याय दिलाना वन कर चाहिए।

जपसभाष्यक्ष महोदय, में हिंसराज जी को बहुत धन्यवाद देता हूं कि वे यह मानवीय विधेयक सदन में लाये । मैं विधि जी मजी में श्राग्रह कहना कि वर्तमान जुडिशल सिस्टम जो अंग्रेजों के जमाने का था उसमें आमूल परिवर्तन लाये। आम जनता को कम से कम समय में न्याय सुलभ हो। गरीबों को विना खर्चे के न्याय मिल सके, ऐसी व्यवस्था करें। इन्हीं शब्दों के साथ में इस विधेयक का समर्थन करता हूं और हंसराज जी को धन्यवाद देता हूं कि वह एसा बिल लाये।

इन्हीं शब्दों के साथ मैं प्रापको धन्यवाद देता हूं कि श्रापने मुझे बोलने का समय दिया। साथ ही में सरकार से निवेदन करना चाहता हूं कि इस विधेयक को वह मान ले। यहा मेरा श्राग्रह है।

SHRI S. W. DHABE (Maharashtra): Vice-Chairman, Sir my friend. Shri Hansraj Bharadwaj, has brought forward this Resolution for constituting a Judicial Reforms Commission. Though I support the idea in this Resolution. I would like to caution the Mover of this Resolution that the appointment of such a Judicial Reforms Commission means another ten years. Unless some interim reports are given and prompt steps are taken it will only be postponing the issues which are pending today for immediate decision at the hands of the Law Minister and the Government not only for judicial reforms, but also for decentralising the judiciary.

Now, Sir. what are the problems which we are facing today in the country? The first problem which was referred to by my friend Reddy, is with regard to the implementation of article 130 of the Constitution which says that the Chief Justice may constitute benches in places other than with the approval President of India. Sir, the President of the Vidarbha Vikas Mandal Sangharsha Samiti, of which I am the President made a demand to estabiish a Supreme Court beach at Nagpur and the High Court Bar Association at Nagpur and the entire people of VidVidarbha supported it. When I raised the question as to how many proposals are pending with the Government with the Chief Justice, the reply given was that there were 4 or 5 proposais-one from Calcutta supported by not only the Government but also a Resolution of Tripura, another from Andhra Pradesh, then also a demand from Bangalore and a few other plac-For the last two years the proposals are pending, and a stock reply is given by the hon. Law Minister that under article 130 unless the Chief Justice recommends nothing can be done. With due respect, 1 would like to suggest, Sir, that it is not the legal position. The legal position is that it is not the Supreme Court but it is the Parliament which The Chief Justice is empowdered. may recommend but the ultimate power, is vested in Parliament under the Seventh Schedule, Entry 77. Sir, I would like to quote Entry 77:

"77. Constitution, organisation, jurisdiction and powers of the Supreme Court (including contempt of such Court), and the fees taken therein; persons entitled to practise sefore the Supreme Court."

The power is therefore vested in Pat-

There was a unaimmous that the highest judiciary must be decentralised. It is more necessary, apart from giving justice to the poor. The Supreme Court sitting at Delhi so unwieldy become 1 34,000 cases are pending before the Supreme Court. A large number of Special Leave Applications are pend-In civil appeals there has been no hearing for ten years. I would like the hon. Law Minister to consider exercising powers under Entry 77. The Supreme Court at Delhi may sit for constitutional matters. are concerned, far as other matters they may constitute benches of the Supreme Court at different places with proper jurisdictions; they may hear appeals and give decisions then and

Nagpur is an idea: place. My there. submission is supported by amendment of articles 323A and B. They were amended by us, by this House, during the emergency. So far as service matters are concerned, it is the Government which is at fault. So far as service matters are concerned, the High Courts and the Supreme Court are sitting for over 4 or 5 years. I appeared in one case, of a dismissed transport worker in 1962 and it came up in 1974-after 12 years. Similarly, the industrial workers and the working class all over India were demanding that the 3-tier system of the judiciary, labour court then the High Court and then the Supreme Court, should be done away with. It is taking at least 5 to 10 years. Therefore, what we find that 323A has been amended. The amended was made about eight years Till now. back. there is no implementation. Much fault lies with the Government They have created various laws and provisions and they don't implement 323-A provides for Adminis. trative Tribunais. It has been provided that these tribunals will be set up. When these tribunals are set up under 323-A, sub-clause (d), they will exclude the jurisdiction of all courts except the jurisdiction of Supreme Court under article 136. There is a similar provision in 323-B, sub-clause (3) regarding labour disputes, collection and enforcement of taxes and (b) foreign exchange imports and exports across the custom frontiers, land reforms, etc. Now, for the last 22 years, we have not been able to have the land reforms, distribution of land, etc. A large number of cases are pending. In the Karnataka High Court itself, there are about 10,000 cases pending. It has been provided in clause (d) that it will exclude the jurisdiction of all courts except the jurisdiction of Supreme Court. This has to be done by a law of Parlia-I fail to understand why the Government is keeping silent. are they not bringing a legislation under 323-A(b) which will not give justice to the poor people, to a

#### [Shri S. W. Dhabe]

servant and a labourer and others, but it will also reduce, to a large extent the burden on the High Courts? There is no explanation given now by the Government. Why are they not doing anything for this. Sir, this is one Constitution where the salaries of Judges of Supreme Court and High Courts are fixed in the Constitution itself under article 125. The salaries of Judges are given in Second Schedule, i.e. Rs. 4000 and 5000. You cannot even Rs. We cannot give crease the salaries. them proper emoluments. other hand. We have provided in article 59(3) of the Constitution that the Parliament has got power to fix not only the salary but also the emoluments of the President the highest office in our country. It is no use blaming the judiciary, that judiciary is partial. Somebody is related the Judge and, therefore, he has given a judgment of a particular type. One Hon'ble member said that the judgment was biased. Somebody says that the Judges was biased and, therefore, the judgement was given Minister. Is it against the Prime We were in this House at proper? that time. You were also in this House. How the Allahabad High Court judgment was given? It was because there was a bungling by lawyers and the plea of jurisdiction was not raised before the Allahabad High Court. Only an affadavit was filed. No proper evidence was given. When the matter came here, we all expected it to be upset by the Supreme Court. But there were enthusiastic people who wanted to please the Prime Minister and so the law was amended. The majority of the Members were not in favour of it. Supreme Court judgment itself says that since the law has been amended, we are allowing it. We had put the Prime Minister above the law at that time making a special provision for a Committee of the Members of Parliament to hear the matter. Was proper? It has tarnished the image

of the Prime Minister more than deing justice. You can only get justice if we have faith in the judiciary and if we have independent judiciary. The judgment may be wrong, but to criticise that the judgment is motivated and biased is something which at least is not expected of this House of Elders. Such observations are made

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Mr Dhabe, for how many minutes more you want to speak because the Minister has to intervene?

SHRI S. W. DHABE: I will not take much time. There is one point which I want to say. That is for starting a new branch of public interest litigation. Certainly they have done justice to the people. It is not use having an ivery-tower judiciary system. Otherwise, the hutment dwellers in Bombay whose hutments were ordered to be abolished, would not have got stay orders. Many people could get justice. I think, a right step was taken by the Supreme Court

The other matter in which the Min istry has to move is the legal aid to poor. I find that under article 39(A) which was also amended during the emergency. a directive principle was given that legal aid to poor will be given. But the law must not stop It is not to be an administrative machinery. Justice Bhagwati may have a passion for legal aid to And he has done a good work But that does not by itself solve the question. I would like the Minister to examine the whole scheme. We are spending more money on administration. 80 per cent of the grants are being spent on administration and expenses on TA and DA of the members of the legal aid boards. In Maharashtra, for the last six years the legal aid board have not even framed the rules for giving legal aid to the poor. Article 39(A) says that you must have a legislation for legal aid to poor. I am against the bringing in

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of the administrative machinery under the legal aid scheme. Let voluntary organisations be formed. Let the lawyers from their own organisations and ask for some grants if they want. But if you create a machinery like a Department or a Board for legal aid to the poor, you know what the experience will be. mismangement, Board means more And the purpose will be defeated, Therefore, the time has come that we should have a second look at We should pass a legislation under article 39(A) so that the legal aid is available to the poor.

Lastly, I want to make few suggestions for the consideration of Minister. One of the complaints at the lower level is that there are no library facilities at the lower courts' level. Adequate libraries are not there and they do not know what the latest laws are what the upto-date position in regard to law is. Secondly, the demand by the working class for a long time is that the Industrial Disputes Act is not amended so far as execution of the proceedings is concerned. After the labour courts given an award, the industrial tribunal gives an award or we get reinstatement or even recovery orders we must again go to the Collector for recovery. That takes another years or five years. The National labour Commission made recommendations in 1969 that the labour courts and the industrial tribunals who administer those laws should be given the powers for execution of decrees so that they can directly recover. is one of the unanimous demands of the working class that the law requires to be amended so that the execution powers are given to the labour courts and the industrial tribunals.

Now I come to my third suggestion. Let us not look to the judiciary as merely giving justice to the rich people. I think, when the previous Law Minister was there some I think, committee was appointed. Sir, you were also a memebr of that

Committee, and Mr. Nanda was also a Member of that Committee. committee recommended abolition of court fee in civil courts and such other courts. And today, Sir, as one hon. Member was saying, Rs. 5 500 is required to be paid to a lawyer in one case, the highest in the If that be the case, how can poor working class get justice? There. fore, in order to make justice cheap it is very essential that the court fee should be abolished and other methods should be found. Government should have a general 'expenditure' on giving justice to the people. Ιt should not be thought be a self-earning dethat it should partment and therefore we must have more court fee. 11 per cent is compulsory court fee. As my friend has said, in my State, 10 per cent is the minimum if you fill an appeal. you have to spend 10 per cent for the court fee. Therefore, the question of court fees is closely linked up with judicial reforms. The abolition court fees should be seriously considered by the Ministry and it should take the necessary steps to do so in the interests of justice

Commission

श्री जगद्रभ्बी प्रसाद यादव : माननीय उपसभाध्यक्ष जी, मैं यदि प्रस्ताव ग्रीर प्रस्तावक का नाम देखना हं उनका नाम हंस मे शरू होता है और फिर हमारे जो विधि मंत्री हैं वे जगन्नाथ हैं, दुनिया के मालिक हैं स्रोर हंस क्षीर-नीर का न्याय बड़ा साफ साफ करता है। ऐसे दनिया के अन्दर जहां हंस का न्याय हो श्रीर उस पर सदन विचार-विमर्श करे तो बड़ा अच्छा लगता है। श्रीमन्, मैं हंस राज जी के प्रस्ताव को देखता हूं तो मुझे लगता है कि इसमें इसका विराट विवेचन होना चाहिये । इसका जो रूप है वह ठीक नहीं है। मैं इस पर एक बात कह कर कुछ सुधार प्रस्तावित करना चाहंगा । क्या इसमें हमारे माननीय प्रस्तावक जी घुमा-फिरा कर किमटेड ज्युडिशियरी तो नहीं चाहते हैं? ग्रभी जो वर्तमान में ग्रदने देश में शंका

### [श्री जगदम्बी प्रसाद यादव]

पकट की जा रही है वह यह है कि वर्रमान सरकार ज्युडिशियरी की कमिटेड करना चाहती है। वैसे मैं देखता हूं मुझे लगता है कि ज्युडिशियरी लगभग कमिटेड हो चुकी है । इसलिए ग्रभी तत्काल जो नियुक्तियां हुई हैं उन नियुक्तियों में हमारे विधि मंत्री जी ने कहा है कि मुख्य न्यायाधीम से परामर्श लेना म्रावश्यक नहीं हैं। यहीं पर मुझे शंका हो जाती है। इतना ही नहीं बल्कि सुनने में ग्राया है मंत्री जी ने उसमें से 10 को एक ही वर्ग के एक ही दल के लोगों को लिया है और ऐसे लोगों को लिया है जिनका (गई-कोर्ट ग्राँग सुप्रीम कोर्ट में कोई सीख नहीं है। इसलिए मुझे शंका है। इसमें स्पष्ट लक्ष्य जोड़ा गया है, इफेक्टिव इंस्ट्रमेंट ग्राफ सोशल र्चेज । हमारे साननीय सदस्य रेड्डी साहब ने कहा कि ज्युडिशियरी सोशल चेंज सक्ठी है। सोशत चेंज के अनुसार उसका इन्साफ कर सकती है इंटरप्रिटेशन कर जो शब्द हैं जैसे लैंड टूर्दा सकती है। टिलर्जे ग्रीर ग्राजदाल एग्रीकल्चर में नलाय। हुआ है लैंब टू लैंड जिसमें बकरी बांटी जाती है लेकिय लैंब टू लैंड कहा जाता है, लैंबोरेटरी का जहां कोई काम नहीं है । इसीनिए मुझे शंका है कि माननीय प्रस्तावकः जी का विचार कमिटेड ज्युडिशियरी का धुमा-फिरा कर लाने का ों नहीं है भ्रगर है सो दुर्भाग्येपूर्ण है और यदि ऐसा नहीं है हो मुझे कोई एतराज नही है। मैं इस में जो सुवार चाहता हं स्याय के हिसाब से विधि के दर्शन के हिसाब से इसमें कुछ बातें साफ करनी चाहियें थी। समाज के जीवन ग्रादर्शो एवं मुल्यों की रक्षा करें जो संविधान के प्रावधान पवित्रता के साथ प्रस्थापित किये जाते हैं, एक बिन्दु, । दूसरा कानून इतने सरल, स्पष्ट, बौद्यमध्य होने चाहियें कि न्याय मांगने

वाला स्वयं उसे समझ सके ग्रीर रक्षा के लिए स्वयं लड़ सके । वीतरा प्वाइंट प्रकार कानुन इस किएं जाएं कि उनके कि गान्वयन की प्रक्रिया सहज भाव से संचालित हो चलती रहे उददेश्य की प्राप्ति में बाधक न हो । चौथा कानुन समयानुकुल परिवर्तनशील बनें, उन्हें सम्पाशी के समाधान का एक तरीका बना कर सामाजिक परिवर्तन को एक दिशा दी जा सके । ग्रच्छे कानून में समाज की ग्र4नी एक ग्रस्मिता प्रतिबंबित होनी चाहिए, मे उधार के ग्रीर नकल के कानून न हों, समाज के सभी वर्ग उसमें ग्रानी वाणी पा सकें, अपने की प्रतिबंबित षायें और उन्हें अपना अभिभावक समझें"। में चाहता था कि यह जो प्रश्ताव है उसमे न्रगर इस कड़ी को जोड़ दिया लागे सो यह प्रस्ताव सम्प्रगंता को प्राप्त होता है ब्रग्यया सम्पूर्णता को प्राप्त नहीं होता है।

एक बहुत पुरानी मंग्रेजी की कहावत है कि जिल्ट्स डिलेट, जिल्ट्स डिनाइड । न्याय में विलम्ब होना ही न्याय नहीं देना है। आज अपने देश का जैसा स्वस्त्र हमारे माननीय मिलों ने यहां रखा है, उसमें है कि लगमंग कई लाख मुहदमें उत्तर प्रदेश में हैं, 62 हजार से ऊतर लाख के लगभग मुकदमें विहार में है इसी तरह से लाखीं मुकदर्ने वर्षी वर्षी से पड़े हए हैं । लो यह जो कहावत है यह लाखों को इन्साफ नहीं देने के लिए प्रमाण प्रस्तुत करती है । प्रभी अभी बेतियाराम का केस लगभग पौने 3 सी वर्ष में फैसला पाया है। अपने यहां तो केसों की लम्बाई का सबसे बड़ा रिकार्ड होगा । भ्राज एक समस्या सामने है कि कि इस विलम्ब को कैसे दूर किया जाये। एक श्रोर ब्रधिक केसेज और दूसरी श्रोर कम जजेज की बात है । कुछ मित्रों की राय है कि ग्रदालत को रात्रि में बैठना चाहिए और केसों दा फैनला करना चाहिए । कुछ ने कहा कि ग्रवकाश प्राप्त जजों से सहयोग लेना चाहिए, बोझा श्रधिक हो गया है, उसको ठीक किया जाये कुछ ने कहा कि कानून की प्रक्रिया में स्धार लाना चाहिए जिससे कानुन की प्रक्रिया में जो बखेडा होता है जिसके कारण विलंब होता है वह दूर हो जाये। श्रांत में कहा जाता है कि समाज तज्ञ तक नहीं सुधरेगा आपस में जब तक वैमनःय रहेगा और तब तक ये मकदमें बढ़ते रहेंगे। इस प्रक्रिया के रूप में क्या हम कुछ नहीं कर सकते हैं ? विधि मंत्री जी, विधि वक्ता भी हैं श्रीर एक सामाजिक व्यक्ति भी हैं जीवन का अनुभव भी है तो वे इस पर जरा सा विचार करें। छिटप्ट रूप में हमारे न्यायाधीशों ने भी विचार निया है चाहे वे माननीय देताई जी हों, भगवती जी हों या मुख्य न्यायाधीश चन्द्रचुड जी हों । उन्होंने कहा है कि न्याधिक व्यवस्था में पित्रीत होता चाहिए गरीब व्यक्ति न्याय से बंचित न रहे। मख्य न्यायाधिश कहते है कि न्यायाधीश मिभीक हो निष्यक्षतापूर्वक न्याय दे । लेकिन इन सारे पहलुग्रों पर हीं नही सारे वक्ताओं ने कहा कि गरीब कैसे न्याय पाए कौन सा उपाय है जिससे गरीब न्याय पा सहता है और गरीब तो छोडिए, उच्च तबके वाले भी जिनको काफी पैसा नहीं है जो काफी ग्रच्छे ग्रमिवक्ता नहीं रख सकते हैं वे कैसे इन्माफ पाएं?

श्रीमन्, श्रांज वास्तव में देखा जाए तो जिस तरह से हमें श्रंग्रेजों के उपनिवेश-बाद से छुटकारा मिला है लेकिन श्रंग्रेजी भाषा के उपनिवेशवाद से छुटकारा नहीं मिला है, उसी तरह से श्राज हमारा जो जुडीशियल सिस्टम है वह भारतीय जुडी-शियल सिस्टम नहीं है। श्राज इस पर एक प्रहार होना चाहिए था श्रीर खास

करके हंतराज जी की तरफ से जो हंस ही नहीं, हन्सों के राजा भी हैं। यह जो न्याय की पढ़ित है यह भारतीय न्याय की पद्धति नहीं है। यह सिस्टम जिस वाता-वरण में तैयार हम्रा है जिस परिष्रेक्ष में तैयार हुम्रा है इसका जो इतिहास मौर भूगोल है वह इंगलैंड का इतिहास ग्रीर भगोल है, बह हमारे देश का इतिहास ग्रीर भगोल नहीं है। इसके साथ हमारी क्षमता नहीं है। मैं गाव से ग्राता हं। कुछ दिन पूर्व तक जब तक कि हमा।री ग्राम पंचायतें नहीं थीं लोग ग्रापस की पंचायता में झुठ नहीं बीलते थे ग्र<sup>1</sup>र कुछ दिन की ग्राम पंचायतों में झूठ नही बोलते थे। वे कहते थे कि कचहरी मे जावेंने तो यह बात नहीं कहेंगे जो वकाल सिखाएग। वही बोलेंगे। यहां हमसे सही वात सून लीजिए लेकिन ग्राज उन पंचायतों में भी लोग वही बोलते है जो उनके पक्ष में है सचत्राई नहीं बोलते है। इसलिए कि हमने ग्रंग्रेजों का चरित्र नहीं लिया है, इसलिए कि उनके वातावरण में नहीं पले। संग्रेजों की विधि परस्परा में नहीं प्रले. वह हमारी परस्परा है भी नडी, लेकिन ग्रंग्रेजों ने हमारे चरित्र को तोडने की कोशिश की, हमारी परम्परा को तोडन, हमारी मर्यादा और भाग तथा संस्कृति को मिटाने की की गश की । उसी का लेकर ग्राज भी हम चल रह है। तो ग्राज की ग्रावश्यकता है कि हम इस पद्धति का भारतीयकरण करें, लेकिन भारतीयकरण कैसे होगा ?

भारतीयकरण के लिए पहले भाग का भारतीयकरण हो, जब तक कि न्याय जनता की भाषा में, जन भाषा में नहीं दिया जाए—हमने कहा कि कानून ऐसा हो, जो न्याय पाने वाला समझ सके और उसके द्वारा न्याय पा सके। इस अंग्रेजी कानून को—अंग्रेजी 2 प्रतिशत हो अभी तक जान पाये है लोग, कानून को

श्री जगदम्बी प्रसाद यादव]
जानने वाले दशमलव जीरो, जीरों किनने के
बादहोगा. पता नहीं । उसमें भी कई कानून दे ऐसे है कि जो वकील के लिए परेशानी का घर है।

तो, इमीलिए, जब तक भाषा का सुधार नही होगा, जन भाषा नही होगी, लेकिन विधि मंत्री जी हिंदी के समर्थक होते हुए भी, राजभाषा के समर्थक होते हुए भी, ग्राज भी पढाई राजभाषा में नहीं, विधि व्यवस्था राजभाषा मे नहीं। दुर्भाग्य यह है कि जो संविधान बना था, ग्रंग्रेजी में बना जरुर था, लेकिन साथ ही हिंदी में भी बनाथा। उस विधान को यह स्वोकृति यो लेकिन चालवाज नौकरशाह ने उसको टविस्ट किया और टविस्ट करके कहा कि यह अ।थेंटिक नहीं हुआ। । तो जिस देश मे, जिस देश की ग्रयनी भाषा में मंबिधान भी स्वीकृति न हो ग्रीर उसकी ग्राज तक स्वीकृत कराने की जिम्मेदारी विधि मंत्री न निभा सकें, तो पता नहीं वह हंस राज जी के इस प्रस्ताव का कार्यान्वयन एक रिफार्म्स कमेटी बना करने कैसे कर सकेंगे?

तो इसलिए में चाहता हूं कि भाषा जन-भाषा हो, तब भाव बदलेगा, तब उसके बाद जो व्यवस्था के बदलने की बात है, वह व्यवस्था बदलेगी, नहीं तो नहीं बदलेगी।

उरसमाध्यक्ष (भी सन्तोव कुमार साहू): भ्राप कितना समय भीर लेग?

श्री जगदम्बी प्रसाद याज्यः दो चार मिनट ग्रीर।

उपसमाध्यक्ष (श्रीसन्तोव कुमार साहू): नहीं, जल्दो कीजिए । चार पांच ग्रौर मेग्बर है।

श्रो जगरम्बी प्रयाद यादवः मैं जल्दी ही करने वाला हूं देरी करने की मुझे इसमें जरूरत नहीं हैं। मैं ग्रपनी बात दो-तीन मिनट में खत्म करना चाहना हूं।

मंत्री जी से मैं निवेदन कहंगा कि एक बात तो निण्चय करें कि ग्रगर न्याय की सचमुच में पुकार ग्राप सुनते हैं, तो न्याय जिसको चाहिए, उसको मिलना चाहिए। ग्राज उसको न्याय नहीं मिल रहा है। उनको न्याय तब तक मिलेगा जब तक कि प्रक्रिया को श्राप ठीक नहीं करेंगे, प्रक्रिया जब तक ठीक नहीं होगी. तब तक प्रक्रिया उनकी भाषा में नहीं होगी. उनकी समझ में नहीं ग्राएगी। मुझे तो कभी-कभी ऐसा लगता है कि म्राजादी या तो नौकरशाह के लिए है, 90 प्रतिशत, 10 प्रतिशत इसमें कुछ हमारे पहुँचे हुए राजनीतिज्ञ होंगे, या जिनको भगवान ने पैसा दिया है, जो कम।ने के हुनर में माहिर हैं, उन्हें हो आजादी है, उन्हें ही न्याय हैं, उनमें न्याय खरीदने की शक्ति । ग्राज ग्रापने न्यायाधीश को भी निरीक्षक, निष्पक्ष नहीं रखा। ग्राजन्यायाधीश भी हमारा कमीशन पाने के लिए. कोई काम पाने के लिए, यहां तक कि टिकट का ही लोभ हो जाए, तो कुछ कर सकते हैं।

धीरे-धीरे मंतीं जी, न्याय पर से भी लोगों की साख विश्वास मिटता जा रहा है। इसकी भी सुरक्षा प्रगण्याप नहीं करेंगे, तो फिर हम कहां पहुंचेंगे? (समय की घंटी) प्रजातंत्र की रक्षा के लिए आवश्यक है कि जुडिशरी हमारी स्वतंत्र रहे, जुडिशरी कह सके कि कहां पर हम ठीक है, लेकिन मुख्य न्यायाधीश ने कहां कि आज जुडिशरी को भी खतरा है, भीतर से भी खतरा हैं, कार्यपालिका से भी खतरा हैं और उस खतरे का सिगनल आपने तबादले के रूप में और नियुक्ति के रूप में बता दिया है। प्रगण्यही प्रोमोशन की भी स्थित हुई. तो मैं नहीं समझता कि

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किस प्रकार ग्राप उनको निवारण देगे ? बार-बार हमारे को उपसभाध्यक्ष जी का सिगनल हो रहा है। इसलिए मैं दो-तीन तिवेदन ग्रापसे करना चाहंगा। एक निवेदन तो यह कि सचमच में हमारी जो न्याय पद्धति है, उसकी जो प्रक्रिया है, वह भारतीयता का स्का धारण कैमे करे, वह इंगलैंड का पाश्चात्य का पिंड पानी छोड़ कर हमारी अपनी न्याय पद्धति में, हमारे साथ समरस कैंमे हो, इसका गंभीर रूप से विवेचन कीजिए। दुसरी वात, इस न्याय हम जो हमारी गढ़ की निश्चित भाषाएं है उन भाषाभ्रों में ही उनमें सब जगह प्राप्त हो भ्रोर इन नौकरशाह के चंगल से, उनके पंजे से छट कर हम जनता को उनकी भाषा में न्याय दे सके। यह कैसे ठीक होगा? तीसरी बात, समाज में जो रिश्वत की बात चली है, ब्राज हर एक ग्रादमी सोचता है। पहले सोचता था कि मैजिस्ट्रेट खरीदा जा सकता है, और श्राज सोचता है कि जज भी खरीदा जा सकता है। इस विकृति को कैसे दूर करें? जब तक इस विकृति को दूर नहीं करते हैं तब तक मैं समझता हं कि इंसाफ के प्रति जो लेगों की ग्रास्था मिटती जा रही है, वह मिटती ही जाएगी। चौथी बाल गरीबों को न्याय मिलना चाहिए लेकिन वाकेल बहाल करने के बाद भी अ। प उसकी सही प्रक्रिया की पकड़ नहीं पाए हैं। जब तक सही प्रक्रिया पर जाकर नहीं पकड़ो जाए कि कैसे इसका निराकरण होगा, इसमें सकते हैं कि सामाजिक परिवर्तन की श्रावश्यकता है। हां, सामाजिक परिवर्तन की श्रावश्यकता है। लेकिन हम इसके लिए भी रास्ता निकाल सकते हैं। पांचवीं बात, एक बार फिर दोहराना चाहुंगा न्याय पद्धत्ति कमिदेड नहीं हो, स्वतन्त न्याय पद्धति रहने देने की ग्राप कम से कम अपने कार्यकाल में करें। आप न्याय

के जानकार हैं। म्राष एक ग्रच्छे विधि-नेता रहे हैं म्रौर म्रापके प्रति लेगों के म्रास्था भी है। म्राप उस म्रास्था को बनाए रखे।

इन्हीं शब्दों के साथ मैं आपको पुनः आग्रह करते हुए अपनी बात को समाप्त ्रकरता हूँ।

SHRI DINKARRAO GOVINDRAO (Maharashtra): Mr. Chairman, Sir, I welcome this Resolution and also I support it. In fact, the existing judicial system is rotten laws are also outdated. one. The there is need for change Therefore, of the existing judicial and legal system. People have to wait for and years to get justice and generation after generation litigations are going on without getting any Every year about 10,000 new are filed in the Supreme Court hundreds of new cases are filed in the lower courts. The pending cases will take at last 35 years for disposal even if no new cases are filed in any of the courts. The problems of posing of cases have become untractable. Sir, justice delayed is denied. In such a deadening atmosphere the demand for justice has been rising to a climax. However, that cry remains unsatisfied. The result is frustration, discontent, dissent and violence. I shall give one example. In Andhra Pradesh, in Telengana region, there was a small farmer having small piece of land. He could maintain his family on that piece of land. So, he had to go to work on the land of a landlord as an agricultural worker. Because of his poverty and bad economic condition he mortgaged his piece of land to this landlord. The agricultural worker could not return the money in time which he had from the landlord. So, the landlord filed a civil suit against him for money and also for the piece of land. The poor worker could afford to go to the threshold of the court building because of his inability to engage a lawyer. So he lost the case and his piese of land also. One

[Shri Dinkarrao Govindrao Patil]

day he decided to ask the landlords about this injustice. He went there. Instead of asking him, he took an axe in his hand and gave a fatal blow to the landlord. The landlord died on the spot. The poor worker cut the dead booy into pieces, kept those pieces of the dead body in a wooden box and took that box on his head and went to the house of the judge who had delivered the judgement. The judge asked him: "What have you brought?" The poor fellow that he had brought justice in Then he opened the box showed the piece of dead body to the judge and said: "This is my justice". This is the situation in our country.

So, therefore, litigation has become a game of the rich. This is the unfortunate fate of the poor. Public interest litigation and the Lok Nayalaya movement have come into being response to the lacunae in our judicial system. These two devices of imparting social justice are still at an incipient stage. Lok Nayalaya-i.e. people's court-is based on the concept of dispensing inexpensive and impartial justice in an atmosphere of mutual amity and goodwill. Therefore, the genesis of Lok Nayalaya can be traced to the Constitution of India, under article 39A. I quote that article:

"The State shall secure that the operation of the legal system promotes justice, on a basis of equal opportunity, and shall, in particular, provide free legal aid, by suitable legislation or schemes or in any other way, to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities".

Therefore our Government intiated the legal aid scheme for the benefit of the weaker and down-trodden people.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Mr. Patil, please conclude now.

SHRI DINKARRAO GOVINDRAO PATIL: Just two-three minutes more. Therefore, I must congratulate our

young leader, Rajiv Gandhi, who has initiated a Legal Cell on behalf of the Congress Party. So I would like to make two or three suggestions.

First, only such a person should be appointed as a judge who will interpret the laws in favour of justice for the larger interests of the under-privileged and weaker sections of society. The judges should be having a progressive mind.

Second, there is need for mass awakening and creating legal consciousness in the minds of people. So all these present laws should be revised.

And lastly, the courts are inadequate and insufficient to give speedy justice. Therefore, more courts should be set up. This is essential to give justice in the present circumstances.

In the end, I support the Resolution brought by my learned friend, Shri Bhardwaj.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Shri Radhakrishna. I would request you to be brief, because the Minister has to reply.

SHRI PUTTAPAGA RADHAKRISH-NA (Andhra Prædesh): Mr. Vice-Chairman, Sir, there can be no two opinions either in this House or outside, about the fact that justice is costly in terms of time as well as in terms of mency. That is why there is every need to set up a Commission for Judicial Reforms. I do not know what is the idea of Mr. Hansraj Bhardwaj and what are the reforms he wants to bring abcut. through that Commission. But I am of the opinion that there must be some basic changes in our Constitution and the set-up must be changed. At the time of framing of our Constitution, the circumstances and the social conditions were different and keeping all those things in view the set-up was established. That way, keeping in view the present circumstances and the contemporary social conditions, there is every need for change of the Constitution and the set-up. Particularly, Sir, our Judiciary is established on the principle of separation of pcw-

ers but, I think, in fact there is no separation. Clearly there is judicial supremacy. Our Judiciary is entrusted with writ power and judicial review over administrative actions and legislative acts also. That is why there is judicial supremacy over both the Executive and the Legislature in the name of rule of law. That is why I am of the opinion that Parliament must define what is the rule of law and what is its limit. There must be some limit to the rule of law since Parliament, that is, the supreme legislature of the country, is the will of the people. The very preamble of our Constitution says that we have constituted India into a sovereign, socialist, secular, democratic republic. When we really want this sovereignty to be with the people Parliament being the representative of the people, the opinion of Parliament is the will of the people. So, the people's will in a sovereign democratic country prevail. That is why I am also one with Mr. Bhattacharjee there.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Please help us; please conclude. Please give a few minutes at least for the reply.

SHRI PUTTAPAGA RADHAKRISH-NA: Sir, another thing is, we want a socialist pattern of society and that also Parliament must be free from judicial review. In some socialist countries like the USSR, there is no power of final interpretation with the Judiciary, that is, High Court or Supreme Court. In the USSR, the Presidium of the Supreme Soviet of the USSR the final authority for the interpretation. In the same way, in Switzerland also the Federal Assembly is the final authority to interpret. That is they are able to reflect the people's will in the Legislature.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Please conclude now. You can speak later on some other Bill. The time is limited.

PROF. C. LAKSHMANNA (Andhra Pradesh): Firstly he is given five min-

utes only and that time also is being curtailed now.

SHRI PUTTAPAGA RADHA-KRISHNA: Give me another two minutes, Sir.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): We want to hear his reply.

**PUTTAPAGA** RADHA-SHRI KRISHNA: Since the power of final interpretation is with the Judiciary, there have been several difficulties for bringing about new laws. In this connection I would like to draw the attention of this honourable House to the recent judgment of the Supreme Court upholoing the constitutional validity of the Hindu Marriage Act. I will just explain its fate. Some two years ago or so, the Andhra Pradesh High Court had struck down section 9 of the Hindu Marriage Act, that is, provision for restitution of conjugal rights. At the same time, I think, the Delhi High Court had upheld the validity of that After two years or so, the section. Supreme Court has upheld it now, Sir, this law was brought about nearly thirty years ago and has been in operation. But the law which has been in force for nearly thirty years struck down by some competent court as invalid. Now, what will be the fate of such cases all these years? There is no homogeneity, no similarity. From Judge to Judge, from court to court, it differs. That is why there is every need for defining the rule of law and interpretation, and there must be limit to the rule of law and Parliament must be the supreme interpreter in the matter of Constitution.

Anyhow, I support the Resolution for setting up a Commission for Judicial Reforms and I hope the House will pass the Resolution. Thank you.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): I now call upon Shri S. M. Krishna, the Finance Minister, to lay the Notifications,